

Central Administrative Tribunal
Principal Bench, New Delhi

O.A. No. 1805/2014

New Delhi, This the 18th day of July, 2016

Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)

A. K. Verma, Aged about 55 years,
S/o Late Sh. R. P. Verma,
Presently working as Private Secretary to Chairman,
Passenger Amenities Committee, Ministry of Railways,
Railway Board, New Delhi – 110 001.
R/o. Q. No. 1248, Sec-4, R. K. Puram,
New Delhi-22.Applicant

(By Advocate : None)

Versus

1. Union of India,
Through The Secretary,
Railway Board,
Ministry of Railways, Rail Bhawan,
Raisina Road, New Delhi-110 001.
2. Ministry of Railways,
Through, The Joint Secretary,
Railway Board, Rail Bhawan,
Raisina Road, New Delhi-110 001.
3. Ministry of Railways,
Through, The Joint Director (Training),
Railway Board, Rail Bhawan,
Raisina Road, New Delhi-110 001.Respondents

(By Advocate : None)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

The applicant has filed this O.A in this Tribunal, as back as on 13.05.2014. Thereafter, case was repeatedly adjourned, on one pretext or the other. Ultimately, on the last date of hearing, i.e. 14.03.2016, the following order was passed :-

“Although no cogent ground for adjournment of this old O.A is made out, however, in the interest of justice, last opportunity is granted to the learned counsel for the parties to argue the matter.

Adjourned to 18.07.2016 for arguments.”

2. Thus, the O.A was adjourned for today for arguments. Today again, as nobody is appearing on behalf of the applicant to argue the matter, despite repeated calls, so we have no option but to dismiss the case.

3. Consequently, the instant O.A is hereby dismissed in default on account of non-prosecution.

(Shekhar Agarwal)
Member (A)

(Justice M. S. Sullar)
Member (J)

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